Turnover) Amendment Rules, 1968, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956 :-

- (i) Notification G.S.R. No. 2017, dated the 14th November, 1968. [Placed in Library. See No. LT-2416/68]
- (ii) Notification G.S.R. No. 2018, dated the 14th November, 1968. [Placed in Library. See No. LT-2417/68]

NOTIFICATION ISSUED UNDER THE CUSTOMS Acr, 1962

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 2058, dated the 23rd November, 1968 (in English), under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2418/68]

- 1. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-THIRD AMEND-MENT RULES, 1968
- 2. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-FOURTH AMEND-MENT RULES, 1968
- 3. THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-PIFTH AMEND-MENT RULES, 1968
- 4. THE CUSTOMS AND CENTRAL EXCISE **D**UTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-SIXTH AMEND-MENT RULES, 1968
- 5. THE CUSTOMS AND CENTRAL EXCISE **D**UTIES EXPORT DRAWBACK (GENERAL) HUNDRED AND TWENTY-SEVENTH AMEND-MENT RULES, 1968

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English) of the Ministry of Finance (Department of Revenue and Insurance) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :-

G.S.R. No. 2059, (i) Notification dated the 23rd November, 1968, publishing the Customs and Central Excise Export Drawback (General) Hundred and twenty-third Amendment Rules, 1968 [Placed in Library. See No. LT-2419/68].

(ii) Notification G.S.R. No.2060, dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred. and Twentry-fourth Amendment Rules, 1968. [Placed in Library. See No. LT-2420/681

on the Table

- (iii) Notification G.S.R. No. 2061, dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-fifth Amendment Rules, 1968. [Placed in Library. See No. LT-2421/68]
- (iv) Notification G.S.R. No. 2062, dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-sixth Amendment Rules, 1968. [Placed in Library. See No. LT- 2422/68]
- (v) Notification G.S.R. No. 2063. dated the 23rd November, 1968, publishing the Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-seventh Amendment Rules, 1968. [Placed in Library. See No. LT-2423/68]

NOTIFICATION ISSUED BY THE MINIS-TRY OF FINANCE

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 2064, dated the 23rd November, 1968 (in English), publishing a corrigendum to Government Notification G.S.R. No. 1874, dated the 19th October, 1968. [Placed in Library. See No. LT-2424/

Annual Report and accounts (1967-68) OF THE FERTILISERS AND CHEMICALS TRAVANCORE LIMITED AND PAPERS

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : Sir, on behalf of Shri K. Raghuramaiah, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following

(i) Annual Report and Accounts of the Fertilisers and Chemicals Travancore Limited for the year 1967-68,